

G. S. Matharoo vs. Mrs. Sudha Gupta & Ors.
u/s
PS Punjabi Bagh

06.07.2021


Matter taken up through VC.

Fresh complaint case received on official email ID.

It be checked and registered as per rules.

Present: Ld. Counsel for complainant.

Put up for consideration on 13.07.2021.



(Manish Jain)

MM-01(West)/THC:Delhi:06.07.2021

FIR No.24763/2020
u/s 411 IPC
PS Punjabi Bagh
S/v Assim @ Mulla

06.07.2021

Matter taken up through VC.


Fresh charge sheet filed.

It be checked and registered as per rules.

Present: Ld. APP for the State.

Accused is stated to be in JC.

Put up for consideration on charge sheet on 25.08.2021.



(Manish Jain)

MM-01(West)/THC:Delhi:06.07.2021

FIR No.24763/2020
u/s 379/411 IPC
PS Punjabi Bagh
S/v Aasim @ Mulla

06.07.2021

Matter taken up through VC.

Present: Ld. APP for the State.

Sh. Manoj Kumar, Ld. Remand Advocate for accused / applicant
Aasim @ Mulla.

IO ASI Bijender Singh is present.

An application for grant of bail is moved on behalf of accused
Aasim @ Mulla.

Arguments heard on bail application. Perused the reply of IO.

It is submitted by ld. counsel for the accused / applicant that accused has nothing to do with the present case and has been falsely implicated. It is also submitted by ld. Counsel that accused is in JC since 30.09.2020. It is further submitted that recovery has already been effected and accused is no more required for any custodial interrogation. It is further submitted that accused / applicant is ready to abide by the terms of the bail.


Bail application is opposed by Ld. APP for the State stating that accused is a habitual offender and he may commit the offence again if released on bail. It is also submitted by IO that accused was arrested in the present case on 15.10.2020, however, charge sheet has not been filed yet.

Heard. Perused.

It is observed that accused is in custody since 15.10.2020 and as per section 167(2) Cr.P.C., if the charge sheet is not filed within 60 days from the date when the accused was sent to JC, accused "shall" be released on bail. In the present case, chargesheet has been filed today itself i.e. after the bail application was filed by the accused. Merely because chargesheet has been filed today, accused will not be disentitled for the benefit of default bail granted by the legislation. Accordingly, accused Aasim @ Mulla is hereby admitted to bail on furnishing bail bond in the sum of Rs.5,000/- with one surety of like amount subject to following conditions:-

1. That he shall not tamper or intimidate the witnesses.
2. That he shall appear on each and every date of hearing.
3. That he shall furnish his address as and when he changes the same.

Application is accordingly disposed of.


(Manish Jain)

MM-01(West)/THC:Delhi
06.07.2021

FIR No.143/2017
u/s 420/406 IPC
PS Punjabi Bagh
S/v Sanjay Kumar Bansal

06.07.2021

Matter taken up through VC.

Present: Ld. APP for the State.

IO SI Ajay Kumar is present.

An application moved by IO for issuance of process u/s 82 Cr.P.C. against the accused person namely Sanjay Kumar Bansal. It is submitted by IO that despite various visits, accused Sanjay Kumar Bansal could not be found at his residence. It is also submitted that NBWs were also issued against accused Sanjay Kumar Bansal but the same were also returned unexecuted and it is requested that process u/s 82 Cr.P.C. be issued against him.

Heard. Perused the case file.

Accused Sanjay Kumar Bansal is stated to be evading apprehension and despite repeated visits, could not be met at his residence. It appears that accused Ram Pal Sharma is deliberately avoiding his apprehension and concealing himself and hence, let process u/s 82 Cr.P.C. be issued against him to be executed through IO. IO is also directed to execute the process by way of publication in newspaper as well.

Process be returnable on 14.09.2021.



(Manish Jain)

MM-01 /(West)/THC:Delhi
06.07.2021

FIR No.612/2021
u/s 186/353/332/34 IPC
PS Punjabi Bagh

06.07.2021

Matter taken up through VC.

This is an application seeking release of vehicle bearing registration no. **HR69C 8203** on superdari moved on behalf of applicant Shrey Karan.

Present: Ld. APP for the State.

Ms. Inderjeet Kaur, Id. Counsel for applicant / AR Sh. Raj Kumar Sharma.

It is submitted by Id. Counsel that applicant is the AR / director of M/s Sharma Trans Logistics Pvt. Ltd. in whose name the aforesaid vehicle is registered. It is also submitted by Id. Counsel that the aforesaid vehicle may kindly be released to the applicant / AR.

Heard. Perused the reply filed by IO.

IO has filed his reply wherein he has posed no objection to the release of vehicle.

In view of the submissions made, let vehicle bearing registration no. **HR69C 8203** be released to the rightful owner / applicant after due compliance of the guidelines laid by the Hon'ble Supreme Court in case titled as "**Sunder Bhai Ambalal Desai Vs. State of Gujrat**", AIR 2003 SC 638, and Hon'ble Delhi High Court in case titled as "**Manjit Singh Vs. State**" in **Crl. M.C. No. 4485/2013 dated 10.09.2014** on furnishing indemnity bond in sum of the value of the vehicle in the last insurance policy to the satisfaction of the concerned IO / SHO. Cost of the photographs shall be borne by the applicant.

Panchnama, security bond and photographs shall be filed in the court along with charge sheet.

Application is accordingly disposed of.

Copy of this order be given *dasti* to applicant.


(Manish Jain)

MM-01(West)/THC:Delhi

06.07.2021

FIR No.612/2021
u/s 186/353/332/34 IPC
PS Punjabi Bagh

06.07.2021

Matter taken up through VC.

This is an application seeking release of vehicle bearing registration no. **DL10 CH 8635 (Ford Ecosport)** on superdari moved on behalf of applicant Shrey Karan.

Present: Ld. APP for the State.

Sh. A. K. Sharma, Ld. Counsel for applicant Shrey Karan.

It is submitted by ld. Counsel that applicant is the registered owner of the aforesaid vehicle. It is also submitted by ld. Counsel that the aforesaid vehicle may kindly be released to the applicant.

Heard. Perused the reply filed by IO.

IO has filed his reply wherein he has posed no objection to the release of vehicle.

In view of the submissions made, let vehicle bearing registration no. **DL10 CH 8635 (Ford Ecosport)** be released to the rightful owner / applicant after due compliance of the guidelines laid by the Hon'ble Supreme Court in case titled as "**Sunder Bhai Ambalal Desai Vs. State of Gujrat**", **AIR 2003 SC 638**, and Hon'ble Delhi High Court in case titled as "**Manjit Singh Vs. State**" in **Crl. M.C. No. 4485/2013 dated 10.09.2014** on furnishing indemnity bond in sum of the value of the vehicle in the last insurance policy to the satisfaction of the concerned IO / SHO. Cost of the photographs shall be borne by the applicant.

Panchnama, security bond and photographs shall be filed in the court along with charge sheet.

Application is accordingly disposed of.

Copy of this order be given *dasti* to applicant.


(Manish Jain)

MM-01(West)/THC:Delhi

06.07.2021

FIR No.601/2021
u/s 323/341/427/34 IPC
PS Punjabi Bagh

06.07.2021

Matter taken up through VC.

This is an application seeking release of vehicle bearing registration no. **DL1PD 0899** on superdari moved on behalf of applicant / AR Kuldeep Gola.

Present: Ld. APP for the State.

Sh. L. K. Passi, Ld. Counsel for applicant / AR Kuldeep Gola.

It is submitted by ld. Counsel that applicant is the AR of the registered owner i.e. M/s Antony Road Trnsport Solution of the aforesaid vehicle. Authority letter alongwith photocopy of ID proof and RC, fitness, insurance papers of aforesaid vehicle are filed on record by applicant / AR. It is also submitted by ld. Counsel that the aforesaid vehicle may kindly be released to the applicant.

Heard. Perused the reply filed by IO.


IO has filed his reply wherein he has posed no objection to the release of vehicle.

In view of the submissions made, let vehicle bearing registration no. **DL1PD 0899** be released to the rightful owner / applicant after due compliance of the guidelines laid by the Hon'ble Supreme Court in case titled as "**Sunder Bhai Ambalal Desai Vs. State of Gujrat**", AIR 2003 SC 638, and Hon'ble Delhi High Court in case titled as "**Manjit Singh Vs. State**" in **Crl. M.C. No. 4485/2013 dated 10.09.2014** on furnishing indemnity bond in sum of the value of the vehicle in the last insurance policy to the satisfaction of the concerned IO / SHO. Cost of the photographs shall be borne by the applicant.

Panchnama, security bond and photographs shall be filed in the court along with charge sheet.

Application is accordingly disposed of.

Copy of this order be given *dasti* to applicant.


(Manish Jain)

MM-01(West)/THC:Delhi

06.07.2021

FIR No.541/2021
u/s 356/379/411/34 IPC
PS Punjabi Bagh

06.07.2021

Matter taken up through VC.

This is an application seeking release of mobile phone make Oppo A12 and Wallet on superdari.

Present: Ld. APP for the State.

Ld. Counsel for applicant Manoj Kumar.

It is submitted by ld. Counsel for the applicant that applicant is the rightful owner of the aforesaid mobile phone and wallet and same may kindly be released to him.

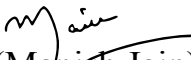
IO has filed his reply wherein he has posed no objection to the release of mobile phone and wallet.

Accordingly, in view of the submissions made, let aforesaid mobile phone make Oppo A12 and Wallet be released to the rightful owner / applicant after due compliance of the guidelines laid by the Hon'ble Supreme Court in case titled as "**Sunder Bhai Ambalal Desai Vs. State of Gujrat**", AIR 2003 SC 638, and Hon'ble Delhi High Court in case titled as "**Manjit Singh Vs. State**" in Crl. M.C. No. 4485/2013 dated 10.09.2014 on furnishing indemnity bond in sum of the value of the aforesaid mobile phone and wallet to the satisfaction of the concerned IO / SHO. Cost of the photographs shall be borne by the applicant.

Panchnama, security bond and photographs shall be filed in the court along with charge sheet.

Application is accordingly disposed of.

Copy of this order be given *dasti* to applicant.


(Manish Jain)

MM-01(West)/THC:Delhi

06.07.2021

e-FIR No.017279/2021
u/s 379 IPC
PS Punjabi Bagh

06.07.2021

Matter taken up through VC.

This is an application seeking release of vehicle bearing registration no. **DL10 CH 6733** on superdari moved on behalf of applicant Raj Kumar Aggarwal.

Present: Ld. APP for the State.

Ld. Counsel for applicant Raj Kumar Aggarwal.

It is submitted by ld. Counsel that applicant is the registered owner of the aforesaid vehicle. It is also submitted by ld. Counsel that the aforesaid vehicle may kindly be released to the applicant.

Heard. Perused the reply filed by IO.

IO has filed his reply wherein he has posed no objection to the release of vehicle.

In view of the submissions made, let vehicle bearing registration no. **DL10 CH 6733** be released to the rightful owner / applicant after due compliance of the guidelines laid by the Hon'ble Supreme Court in case titled as "**Sunder Bhai Ambalal Desai Vs. State of Gujrat**", AIR 2003 SC 638, and Hon'ble Delhi High Court in case titled as "**Manjit Singh Vs. State**" in **Crl. M.C. No. 4485/2013 dated 10.09.2014** on furnishing indemnity bond in sum of the value of the vehicle in the last insurance policy to the satisfaction of the concerned IO / SHO. Cost of the photographs shall be borne by the applicant.

Panchnama, security bond and photographs shall be filed in the court along with charge sheet.

Application is accordingly disposed of.

Copy of this order be given *dasti* to applicant.


(Manish Jain)

MM-01(West)/THC:Delhi

06.07.2021

FIR No.127/2021
u/s 356/379/411/34 IPC
PS Punjabi Bagh
S/v Rahul

06.07.2021

Matter taken up through VC.

Present: Ld. APP for the State.

Sh. Yash Kumar Rajput, Ld. Advocate for accused / applicant

Rahul.

An application for grant of bail is moved on behalf of accused

Rahul.

Arguments heard on bail application. Perused the reply of IO.

It is submitted by ld. counsel for the accused / applicant that accused has nothing to do with the present case and has been falsely implicated. It is also submitted by ld. Counsel that accused is in JC since 13.02.2021. It is further submitted that recovery has already been effected, charge sheet has been filed and accused is no more required for any custodial interrogation. It is further submitted that accused / applicant is ready to abide by the terms of the bail.

Bail application is opposed by Ld. APP for the State stating that accused is a habitual offender and he may commit the offence again if released on bail.

Considering the abovesaid submissions and the fact that recovery has already been effected and charge sheet has been filed, accused / applicant Rahul is no more required for any custodial interrogation. Hence, accused Rahul is admitted to bail on furnishing bail bond in the sum of Rs.20,000/- with one surety of like amount subject to following conditions:-

1. That he shall not tamper or intimidate the witnesses.
2. That he shall appear on each and every date of hearing.
3. That he shall furnish his address as and when he changes the same.

Application is accordingly disposed.


(Manish Jain)

MM-01(West)/THC:Delhi

06.07.2021

FIR No.16463/2021
u/s 379/411/34 IPC
PS Punjabi Bagh

06.07.2021

Matter taken up through VC.

Present: Ld. APP for the State.

Sh. A. K. Sharma, Ld. Advocate, for applicant Mohit Goel.

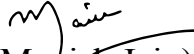
An application for releasing the vehicle bearing no.DL10 CT
7502 moved on behalf of applicant.

Heard. Perused the record.

The aforesaid vehicle has already been released to the applicant.

At this stage, it is submitted by ld. advocate that he does not
press the present application.

In view of the aforesaid, the present application stands
infructuous.


(Manish Jain)

MM-01(West)/THC:Delhi:06.07.2021

FIR No.555/2021
u/s 25 Arms Act
PS Punjabi Bagh
S/v Naveen

06.07.2021

Matter taken up through VC.

Present: Ld. APP for the State.

Sh. Manoj Kumar, Ld. Remand Advocate, for the accused / applicant Naveen.

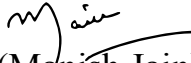
An application for bail u/s 437 Cr.P.C. moved on behalf of accused / applicant Naveen.

Heard. Perused the reply filed by IO.

Accused has already been granted bail in the present case by Ld. Duty MM Ms. Babita Puniya vide order dated 18.06.2021.

At this stage, it is submitted by ld. Remand advocate that he does not press the present application.

In view of the aforesaid, the present application stands infructuous.


(Manish Jain)

MM-01(West)/THC:Delhi:06.07.2021